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**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

R.A. No. 192/2005

In

OA. No. 1802/2004

M.A. 1801/2005

**New Delhi, this the 19<sup>th</sup> day of September, 2005**

**HON'BLE MRS. MEERA CHHIBBER, MEMBER (J)**

V.K. Aggarwal,  
WZ-75, G-Floor,  
Gali No. 4, Shiv Nagar,  
New Delhi.

.... **Applicant.**

**Versus**

Union of India & Ors. through:

1. The Commissioner,  
Kendriya Vidyalaya Sangathan,  
18, Institutional Area,  
Shahid Jeet Singh Marg,  
New Delhi-110016.

2. Assistant Commissioner,  
Delhi Region, KVS,  
JNU Campus,  
New Mehrauli Road.

3. Assistant Commissioner,  
KVS, Chandigarh Region,  
SCO No. 72-73,  
Dakshin Marg, Sector-31,  
Chandigarh-160030.

.... **Respondents.**

**O R D E R (By Circulation)**

This RA has been filed against the order dated 10.3.2005, on the ground that the points raised by the applicant have not been dealt with in the O.A. whereas order dated 10.3.2005 is a detailed order dealing with all the points raised by the applicant, including the inapplicability of rules issued in 1998 and the judgment given in earlier OA No. 869/2000. Applicant has merely tried to reargue the points, which have been considered and rejected.

2. The scope of RA is very limited and in the guise of RA, applicant cannot be allowed to reargue the same points. This RA is also barred by limitation but applicant has filed MA 1801/2005 seeking condonation of delay. Even though no plausible





ground is taken in the application for condonation of delay yet in the interest of justice  
MA is allowed and delay is condoned but since no ground is made out for reviewing the  
order, RA is rejected in circulation.



(MRS. MEERA CHHIBBER)  
MEMBER(J)

'SRD'